



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, 6th of October, 2016

SRO 325 :- In exercise of the powers, conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls, leviable under the said Act, the material which includes, food grains, tents, iron rods, lights, wires, bulbs and other decoration items to be imported into the State by Bhagwan Shree Lakshmi Narayan Dham, Jammu for holding "Prabhu Kripa Duk Nivaran, Samagam" at Bari Brahmna, District Samba w.e.f 4th to 10th October, 2016, provided that the Convenors of the said organization undertake that the material so imported into the State are exclusively meant for the aforesaid use only and shall be returned after completion of the event.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government

Finance Department

No. ET/Estt/125/2015

Dated: - 06-10-2016

Copy to the:-

1. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes, J&K, Srinagar.
3. Excise Commissioner, J&K, Srinagar.
4. Deputy Commissioner, Commercial Taxes, Check Post Lakhanpur.
5. OSD to Hon'ble Minister for Finance.
6. Private Secretary to Hon'ble Minister of State for Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Conveners, Bhagwan Shree Lakshmi Narayan Dham, Jammu.
9. Incharge website, Finance.
10. Order/Stock file.

(T. K. Bhat) KAS

Additional Secretary to Government

Finance Department

06.10.16.